

THE BOMBAY PORT TRUST (AMENDMENT) ACT, 1952

No. XI OF 1952



Repealed by Act 36 of 1957

[29th February, 1952.]

An Act further to amend the Bombay Port Trust Act, 1879.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Bombay Port Trust (Amendment) Act, 1952.

2. **Amendment of section 5, Bombay Act VI of 1879.**—For clauses (e) and (f) of sub-section (2) of section 5 of the Bombay Port Trust Act, 1879, the following clauses shall be substituted, namely:—

“(e) the General Manager, Central Railway, *ex officio*;

(f) the General Manager, Western Railway, *ex officio*.”